

14.25 hrs.

**MANIPUR BUDGET, 1971-72—GENERAL DISCUSSION, \*DEMANDS FOR GRANTS ON ACCOUNT (MANIPUR), 1970-71, AND \*DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR), 1971-72**

**MR. CHAIRMAN :** We shall now take up items 11, 12 and 13 of the Order paper, namely, general discussion on the budget of the Union Territory of Manipur for 1971-72 and discussion and voting on the demands for grants on account as well as Supplementary demands for grants in respect of the Union Territory of Manipur.

**Demand No. 1—Land Revenue**

**MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 7,10,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of Land Revenue.”

**Demand No. 2—State Excise**

**MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 86,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of State ‘Excise’.”

**Demand No. 3—Taxes on Vehicles**

**MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 38,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of ‘Taxes on Vehicles’.”

**Demand No. 4—Sales Tax**

**MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 36,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of ‘Sales Tax’.”

**Demand No. 5—Other Taxes and Duties**

**MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 1,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of ‘Other Taxes and Duties’.”

**Demand No. 6—Stamps**

**MR. CHAIRMAN :** Motion moved

“That a sum not exceeding Rs. 9,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of ‘Stamps’.”

**Demand No. 7—Registration**

**MR. CHAIRMAN :** Motion moved

“That a sum not exceeding Rs. 28,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of ‘Registration’.”

**Demand No. 8—Parliament, State and Union Territories Legislature**

**MR. CHAIRMAN :** Motion moved :

“That a sum not exceeding Rs. 3,82,000 be granted to the President,

\*Moved with the recommendation of the President.

*on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Parliament, State and Union Territories Legislature'."

#### Demand No. 9- General Administration

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 32,32,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'General Administration'."

#### Demand No. 10 Administration of Justice

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,58,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Administration of Justice'."

#### Demand No. 11- Jails

MR. CHAIRMAN : Motion moved

"That a sum not exceeding Rs. 1,86,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Jails'."

#### Demand No. 12--Police

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,12,20,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Police'."

#### Demand No. 13--Civil Supplies

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 83,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Civil Supplies'."

#### Demand No. 14- Education

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 1,54,16,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Education'."

#### Demand No. 15--Medical

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 27,57,000 be granted to the President, *on account* out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Medical'."

#### Demand No. 16--Public Health

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 16,54,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Public Health'."

#### Demand No. 17--Agriculture and Fisheries

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 14,82,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will

[Mr. Chairman]

come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Agriculture and Fisheries'."

**Demand No. 18—Animal Husbandry**

MR. CHAIRMAN : Motion moved .

"That a sum not exceeding Rs. 8,28,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Animal Husbandry'."

**Demand No. 19—Co-operation**

MR. CHAIRMAN . Motion moved .

"That a sum not exceeding Rs. 4,02,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Co-operation' "

**Demand No. 20—Industries**

MR. CHAIRMAN . Motion moved

"That a sum not exceeding Rs. 8,47,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Industries'."

**Demand No. 21—Community Development**

MR CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 8,81,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in courses of payment during the year ending on the 31st day of March, 1972, in respect of 'Community Development'."

**Demand No. 22—Labour**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding

Rs. 1,55,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Labour'."

**Demand No. 23 Statistics**

MR. CHAIRMAN : Motion moved .

"That a sum not exceeding Rs. 2,20,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Statistics' "

**Demand No. 24- Irrigation**

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs. 2,83,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Irrigation'."

**Demand No 25—Electricity**

MR CHAIRMAN . Motion moved :

"That a sum not exceeding Rs. 25,18,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Electricity'."

**Demand No. 26—Public Works (Original Works and Repairs)**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 31,31,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Public Works (Original Works and Repairs)'."

**Demand No. 27—Public Works (Establishments)**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 56,40,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Public Work Establishment)'."

**Demand No 28—Road Transport**

MR. CHAIRMAN Motion moved :

"That a sum not exceeding Rs. 21,81,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Road Transport' "

**Demand No. 29--Famine**

MR. CHAIRMAN Motion moved .

"That a sum not exceeding Rs. 17,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Famine'."

**Demand No. 30—Pensions and other Retirement Benefits.**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 4,22,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Pensions and other Retirement Benefits'."

**Demand No. 31—Stationery and Printing**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 2,56,000 be granted to the President, *on account*

out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Stationery and Printing'."

**Demand No. 32—Forest**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 5,93,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Forest'."

**Demand No. 33--Miscellaneous**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 19,62,000 be granted to the President, *on account* out of Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous'."

**Demand No 34 -Capital Outlay on Public Health**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 4,17,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Public Health'."

**Demand No. 35—Capital Outlay on Minor Irrigation**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 2,53,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Minor Irrigation'."



[Mr. Chairman]

**Demand No. 36—Capital Outlay on Flood Control**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 6,67,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Flood Control'."

Rs. 4,00,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Road Transport'."

**Demand No 37— Capital Outlay on Electricity**

MR. CHAIRMAN Motion moved

"That a sum not exceeding Rs. 35,57,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Electricity'."

**Demand No. 41 Capital Outlay on State Trading**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 29,02,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on State Trading'."

**Demand No 42 Capital Outlay on Industries**

MR CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 3,33,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Industries'."

**Demand No. 38— Capital Outlay on Roads**

MR. CHAIRMAN Motion moved .

"That a sum not exceeding Rs. 68,33,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Roads'."

**Demand No. 43—Capital Outlay on Co-operation**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 69,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Co-operation'."

**Demand No. 39— Capital Outlay on Buildings**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 26,19,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Buildings'."

**Demand No. 44— Loans and Advances**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding Rs. 15,12,000 be granted to the President, *on account* out of the Consolidated Fund of Union territory of

**Demand No. 40—Capital Outlay on Road Transport**

MR. CHAIRMAN : Motion moved :

"That a sum not exceeding

Manipur for or towards defraying the charges which will come in course of payment during the year ending on 31st day of March, 1972, in respect of 'Loans and Advances'."

**Demand No. 1—Land Revenue**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 28,900 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Land Revenue'."

**Demand No 4 Sales Tax**

MR CHAIRMAN . Motion moved :

"That a Supplementary sum not exceeding Rs 4,400 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Sales Tax'."

**Demand No 5 Other Taxes and Duties**

MR. CHAIRMAN . Motion moved :

"That a Supplementary sum not exceeding Rs. 300 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Taxes and Duties'."

**Demand No 7 - Registration**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,900 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Registration'."

**Demand No. 9—General Administration**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not

exceeding Rs. 9,64,300 be granted to the President out of the Consolidated Fund of the Union Territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'General Administration'."

**Demand No. 10—Administration of Justice**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 83,800 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Administration of Justice'."

**Demand No 11—Jails**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs 1,85,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Jails'."

**Demand No. 12—Police**

MR CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 48,13,400 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Police'."

**Demand No. 13—Civil Supplies**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,100 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Civil Supplies'."

**Demand No. 14—Education**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 35,54,800 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Education'."

**Demand No. 15—Medical**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 6,15,600 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Medical'."

**Demand No. 16—Public Health**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,18,600 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Public Health'."

**Demand No. 18—Animal Husbandry**

MR. CHAIRMAN . Motion moved :

"That a Supplementary sum not exceeding Rs. 2,77,200 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Animal Husbandry'."

**Demand No. 20—Industries**

MR. CHAIRMAN : Motion moved :

"That a supplementary sum not exceeding Rs. 4,77,300 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year

ending the 31st day of March, 1971, in respect of 'Industries'."

**Demand No. 21—Community Development**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,86,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Community Development'."

**Demand No. 23—Statistics**

MR. CHAIRMAN : Motion moved .

"That a Supplementary sum not exceeding Rs. 1,05,600 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971 in respect of 'Statistics'."

**Demand No. 24—Irrigation**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,80,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Irrigation'."

**Demand No. 25—Electricity**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,05,200 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Electricity'."

**Demand No. 26—Public Works (Original Works and Repairs)**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 22,06,400 be granted to the President out of the Consolidated Fund

of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Public works (Original Works and Repairs)'."

**Demand No. 27—Public Works (Estts.)**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 17,17,100 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Public Works (Estts.)'."

**Demand No. 28—Road Transport**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,67,100 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Road Transport'."

**Demand No. 30—Pension and other Retirement Benefits**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 5,68,400 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Pensions and other Retirement Benefits'."

**Demand No. 31—Stationery and Printing**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 29,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Stationery and Printing'."

**Demand No. 32—Forest**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 74,700 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Forest'."

**Demand No. 33—Miscellaneous**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Miscellaneous'."

**Demand No. 36—Capital Outlay on Flood Control**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,00,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Flood Control'."

**Demand No. 38—Capital Outlay on Roads**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 29,00,700 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Roads'."

**Demand No. 44—Loans and Advances**

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 28,55,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to

defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Loans, and Advances'."

**SHRI DASARATHA DEB** (Tripura East): Mr. Chairman, it is very unfortunate that this House has to discuss the Manipur Budget for 1970-71 and the supplementary demands. This has happened because of the failure of this Government to reconstitute the Manipur Assembly. They are deliberately denying the rights of the Manipur people who wanted that their Assembly should be constituted as early as possible. Elections to the Assembly in Manipur could have been held simultaneously with parliamentary elections. If that was done this House need not have taken the responsibility to pass this budget. The reason is simple. It is because this Government is afraid that it will not have a majority in that Assembly they are denying the people of Manipur to choose an Assembly. It is time that Government came forward with their proposal to have elections to the Manipur Assembly. People should not be left under bureaucratic rule for such a long time.

Last year the Prime Minister made an announcement in this House that she and her Government agreed in principle that Manipur and Tripura should be given full state-hood; she also said that they were examining the details in that respect. But after that for more than one year the Government kept silent on this matter. It is time that they took a definite decision in this matter.

It is about a year now when the Assembly in Manipur had been dissolved and Manipur is under bureaucratic rule. A series of repression is taking place and the people, particularly youths and students are put behind prison bars in many areas and some persons were transferred even to Tripura jails without giving them any facilities. No charge-sheets are given against those who are arrested. These are border States and they had always been neglected and their democratic rights were always denied. This is the type of democracy that our Government is practising in Manipur. During the President's rule, the Administration has brought into force

the Orissa Preventive Detention Order of 1969 in this Union Territory. The Central Government itself did not keep this Preventive Detention Act in the whole of the State, but this bureaucratic rule of Manipur needed this Preventive Detention Act. Particularly they have borrowed it from Orissa just to suppress the democratic movement in that particular State. I demand that this thing must be withdrawn immediately from Manipur State. The same thing can be said also about my State of Tripura. The Tripura Government has the same Orissa Preventive Detention Ordinance of 1969. It has introduced it in our State also just to suppress the movement there, the democratic movement.

Secondly, the parent Act, namely, the West Bengal Security Act of 1950 which was non-existent in West Bengal itself was introduced in Manipur as well in our State of Tripura. Why is it necessary? The reason is very simple. Everyone can understand that only just to suppress the democratic movement, the working class, the peasantry, and other people the Government needed that Bill to put the people inside the prison bar without giving any chance for them to appear in court. That is the thing which is going on.

My friends over there are boasting of having a majority in this Parliament and say that they are building a finer type of democracy in India. Is it a finer type of democracy in India? Everybody in those public places talk in terms of election; where they came to know that at least they can realise that the ruling party would be returned in a majority they held the elections. But if they are afraid of some slightest doubt in a place where the majority will not be theirs, they do not talk of any Assembly election in Manipur; and in my State also. They ask other people. For instance, the Mysore Assembly. It is not yet dissolved. But the ruling party is now trying to hold elections there. But here in Manipur already the President's rule exists. There is no question of reconstituting any existing Assembly. A new Assembly should be formed. Why are they taking time and why these people are not thinking in terms of having an election there in my Tripura State also? You are talking about Orissa. In my State of Tripura, the Congress lost all

the seats. In my State of Tripura, we got a majority. Why should you not ask Sachindralal's Singh's ministry to resign and have a new election and get a new mandate from the people? As many as 20 seats out of 30 Assembly seats in Tripura are ours; we have got a majority. Had the Tripura Assembly been dissolved and the Assembly elections held along with the Parliamentary elections, then a new Government would have been there. The result would be otherwise. That is why I say that in those parts at least, the Parliament, the Government, should come and see that these people get their proper democratic rights and they are given more powers to manage themselves.

The demand for Statehood is there. It is very popular in those parts. We are discussing the demands for grants for them here. I do not dispute the rights and proprieties of this House. Parliament is the sovereign body. But is it physically possible to examine every item of working of the Government there and to give suggestions for them? It is impossible. If the Manipur Assembly had been there, it would be proper. They are local people, they know the nooks and corners of their own State. They would be in a better position to examine all the clauses and see how the money is to be spent.

The other day the budget was placed before us. I have gone through the budget; and what is the position regarding certain allocation of funds for Tripura in the matter of education, particularly, tribal education? Even the report was not received. The Finance Minister could not do anything or say how this money has been spent because the report is not coming from there. But the tendency and philosophy of this Government is not to give more power to the State or to give Statehood to Manipur, Tripura and other Union Territories. They want to control them from the centre. But this tendency should be curbed and this philosophy should be changed. Otherwise, you would be doing some injustice to these people. That is why I say more power should be given to the State. If the Centre is allowed to interfere even in small affairs, the State cannot have any enthusiasm to undertake any developmental work in full swing.

I once again repeat these demands. AM

the prisoners especially youths and students should be unconditionally released. Even at present many more people are being arrested there. All of them should be released. More money should be given to the Manipur people to develop their backward State. There are some backward tribals there. Special safeguards should be given to those tribals who are handicapped, so that they can lift themselves to a level equal to the other people. Thirdly, immediately Assembly elections should be held in Manipur. All the repressive Acts like the Orissa Preventive Detention Ordinance, West Bengal Security Act etc. should be immediately withdrawn from that State and a proper atmosphere to develop democracy should be encouraged there.

MR. CHAIRMAN: There are two cut motions. Are you moving them?

SHRI DASARATHA DEB: Yes, Sir. I beg to move:

"That the demand for a supplementary Grant of a sum not exceeding Rs 9,64,300 in respect of General Administration be reduced by Rs. 100."

[Failure of the Centre to hold Assembly Election in Manipur along with the recently held Parliamentary Election (1)].

"That the demand for a supplementary Grant of a sum not exceeding Rs 9,64,300 in respect of General Administration be reduced by Rs. 100."

[Repressive measures against the democratic people of Manipur (2)].

MR. CHAIRMAN: The cut motions are also before the House.

SHRI N. TOMBI SINGH (Inner Manipur): Sir, this is my maiden speech as a member of this House. I would like to say a few words in support of the Manipur budget. There are a number of units in the country which are small in area and population and also backward in economically, but such units have defied the normal yardsticks while deciding their political individuality and status. Manipur and Tripura and also Meghalaya are some of such units which I happen to know more or less closely. Our country being very big and variegated in culture and in linguistic groups,



[Shri N. Tombi Singh]

I am afraid, many of us could be compared with the proverbial blind men trying to see the whole of the elephant. Each one of us sees his own areas and tries to impose his own reason and comprehension upon the rest of his fellowmen. Perhaps it is inevitable because of the big size of our country, too many cultures and languages. Small units like Manipur, Tripura and Meghalaya have been struggling to attain their political individuality although there has been opposition from the other angles on the ground of economic non-viability.

Now that the Government of India had accepted in principle the demand by the small units for full-fledged statehood I think the position is different. After conferring on these small units the status of statehood, the Government of India and also the people would still be feeling that these units are financially weak. Steps have to be taken to remove this feeling. We are very happy that the Government of India are considering this issue of statehood on a priority basis, the Bills are being prepared and they will come before us very soon. But after the conferment of the status of statehood to these small areas, specially to my unit which I happen to know more closely, steps will have to be taken to improve the financial and other economic resources of those units so that they will become self-sufficient, because this is the only way to keep them useful to our country.

Now I would like to make an emphatic reference to the development of that unit in the agricultural sphere. In our part of the country, because of the climatic conditions and topography, draught and monsoon follow one another in quick succession. This valley is at an altitude of 2,600 ft. and during the monsoon, which covers six months of the year, water comes in such big torrents and floods occur very often during those six months. After the monsoon, after the flood season, the entire valley which is the main area of agriculture, which is the most fertile area, remains dry and, therefore, that fertile land cannot be utilized for agriculture for want of water. So, in order to improve the agricultural productivity of this area we have to see that special measures of irrigation are planned and implemented earnestly.

Coming to education, a large number of schools and colleges have come up after independence. In the sphere of post-graduate education the people have been crying hoarse for a university centre as a beginning towards a fullflagged university as was done in Simla. After so many years in 1969 the University Grants Commission accepted the demand for this but nothing has been indicated in the Budget. The Budget has been presented in a routine fashion and no special provision has been made in this and many other important respects.

The future of this region is very much associated with the development of its culture and its preservation and, for the matter of that with, the development of the local language, Manipuri, which was the language of the court, the official language, before Manipur merged in the Indian Union in 1949. Very little provision has been made for further development of this language and to include it in the Eighth Schedule. It is imperative that in order to consolidate the existence and rapid growth of this region the local language has got to be developed and it should be given a place in the Eighth Schedule of the Constitution along with the other languages. I hope, the Government of India will give special consideration to this.

Regarding the election to the Union territory Assembly, which my hon. friend from Tripura mentioned, I am afraid, I have to look at this point from a slightly different angle. It was not, so far as we understand, the Government of India which delayed the election to the Union territory Assembly. The House will remember that since 1969 the people of Manipur with all the political parties combined were struggling for statehood and at one stage it was decided that all parties refrain from any type of elections held under the present regime, that is, as a Union territory. When the Lok Sabha election came, there was a very heated debate in the then existing all parties co-ordinating body as to whether we should demand elections to the Union territory Assembly too. Except in the case of one local party, all the national parties agreed that the Union territory elections

should not be held until we have statehood conferred on Manipur. In the context of the Government of India's acceptance in principle of our demand, it was felt that we should not move for an election under the Union territory Act, because the Union territory Assembly was full of limitations and it was a democracy only apparently. We had tried it. Therefore, we did not find it necessary and all the parties agreed that we should not have it any further. That is how, so far as we understand, the Assembly election was not held. There was no political climate for such an election in Manipur.

With these few words I would like to conclude my speech.

श्री भारद्वाज राय (धोमी) : मान्यवर, संवैधानिक रूप में भारत बहुजातीय (मल्टी नेशनल) और बहुभाषीय (मल्टी-लिंगुअल) राष्ट्र है। इसके प्रत्येक विविध भूखण्ड की उपराष्ट्रीय विशिष्टताएँ हैं। इन सब की अनेकता में भी एक विशेष राष्ट्रीय एवं सांस्कृतिक एकता युगों में चली आ रही है। यही भारतीय राष्ट्रीय सांस्कृतिक एकता का मूल स्रोत है।

इन्हीं विशिष्ट उप-अंचलों में मणिपुर क्षेत्र है। इसकी सामाजिक जीवन की विशेषताएँ एवं भाषा, कला, शिल्प, नृत्य एवं संस्कृति की विशिष्टताएँ भारत-विख्यात हैं। यह सीमान्त अंचल है। यहाँ किसी प्रकार का जन-असंतोष राष्ट्रीय सुरक्षा एवं ऐक्य के लिए घातक होगा। हमें मुख्यतया इस दृष्टिकोण से इस प्रश्न पर विचार करना चाहिए।

आज की मणिपुर की स्थिति के लिए मैं भूतपूर्व गृह-कार्य मंत्री श्री चव्हाण को जिम्मेवार समझता हूँ। यह कहानी सर्व-विदित है कि वहाँ एक जनवादी सरकार जो बहुमत से चुनी गई, स्थापित थी। लेकिन किन्हीं कारणों से उसके अन्दर एक विभाजन हुआ और कुछ लोग सरकारी पक्ष छोड़ कर विरोधी पक्ष में आ बैठे। पुराने विरोधी पक्ष के लोग और नये विरोधी पक्ष वाले मिलकर बहुमत में हो गए। स्वाभाविक था और उचित यही था कि केंद्रीय

सरकार को कोई अनुचित हस्तक्षेप उसमें नहीं करना चाहिए था और उस बहुमत को सरकार बनाने का अवसर मिलना चाहिए था। लेकिन जब वहाँ के जन-नेता यहाँ आए, केंद्रीय सरकार के उच्च अधिकारियों से और मंत्रियों से मिले तब भी उनकी शंकाओं का कोई समाधान नहीं किया गया। केंद्रीय सरकार तुली हुई थी और उस समय उसकी एक विशिष्ट नीति थी कि किसी तरह भी वहाँ गैर-कांग्रेसी सरकार कायम न होने दिया जाये और वही नीति आज भी चल रही है। खास करके जब संसदीय चुनाव हुए और उसके साथ साथ बहुत जल्दी की अंग की गई विधान सभाओं, उड़ीसा, तामिलनाडु और बंगाल में विधान सभा के चुनाव करा दिए गए, उनमें कोई दिक्कत नहीं पड़ी, विशेषकर बंगाल जहाँ की स्थिति के बारे में अनेक प्रकार की बातें पूरे देश में विख्यात थीं तो कोई बजह नहीं थी कि क्यों मणिपुर में उस समय चुनाव नहीं कराया गया। इसका जवाब माननीय शुक्ला जी जो इस समय यहाँ बैठे हुए हैं अपने उत्तर के समय दें कि क्या विशेषता थी वहाँ जिसके कारण वहाँ चुनाव नहीं कराया गया जब कि लगभग एक साल से ऊपर समय हो गया वहाँ की विधान सभा तोड़ दी गई थी? मणिपुर में लोकतन्त्रीय चुनाव के लिए जितने भी आन्दोलन चले, मजदूरों, किसानों और विशेषकर छात्र व युवकों के उन को वहाँ की सरकार ने, वहाँ के शासनरुद्ध लोगों ने केंद्रीय सरकार के इशारे पर क्रूरतापूर्वक दमन किया है। मैं उसका घोर विरोध करता हूँ और वह रबैया दमन का आज भी जारी है। जनता की आवाज दबा अवश्य दी गई है लेकिन वह हमेशा के लिए दबाई नहीं जा सकती, किसी भी युग शासकों को यह बात भूलनी नहीं चाहिए।

मणिपुर मुख्यतया पर्वतीय क्षेत्र है। उसमें विशेष अंचल हैं जहाँ पर्वतों का बाहुल्य है। वहाँ पशुपालन और वनारोपण पर मुख्य ध्यान देना चाहिए। इसके लिए इस आय-व्ययक में

[श्री भारखण्डे राय]

जो धनराशि स्वीकृत की गई है वह नगण्य है। जहाँ तक कि मैं समझ पाया हूँ 14 लाख से ऊपर धनराशि उसमें नहीं दी गई है। पहाड़ों की ढलानों पर जहाँ खेती नहीं हो सकती वहाँ मुख्यतया केवल मणिपुर में ही नहीं बल्कि हिन्दुस्तान के सभी पर्वतीय अंचलों में बनों के उत्पादन पर बहुत ध्यान देना चाहिए क्योंकि ढलानों पर और कोई चीज नहीं हो सकती। लेकिन बनों का वहाँ न लगाया जाना और ऐसे क्षेत्र जहाँ खेती हो सकती है उन पर बन लगाने की योजना सरकारों की 24 साल से रही है जिससे हानि ही अधिक हुई है, लाभ कम पहुँचा है। इसलिए पर्वतीय क्षेत्रों में पहाड़ों की ढलानों पर युद्ध स्तर पर बनारोपण करना चाहिए।

उसके साथ उद्योग के क्षेत्र में मणिपुर मुख्यतया कुटीर उद्योग के विक.म पर ही बल रहना चाहिए। उस अंचल के जो परम्परागत कुटीर उद्योग हैं उन्हीं के विकास पर बल देना चाहिए जो आज भी उपयोगी हो सकते हैं। मान्यवर, मणिपुर या इस तरह के पूर्वांचलों के प्रश्न हमेशा ही उठते रहते हैं और आगे और उठेंगे।

भारत के स्थायी प्रशासकीय विभाजन के लिए एक पुनर्समिन् आयोग बड़े व्यापक आंदोलन के बाद स्थापित किया गया था। उस के फलस्वरूप भारत का भाषावार प्रदेश निर्माण हुआ है। उसमें कमियाँ रह गई थीं। बम्बई, पंजाब, त्रिभाषीय प्रदेश बने। भीषण संघर्ष के बाद उस भूल का सुधार किया गया और महाराष्ट्र, गुजरात पंजाब और हरियाणा निर्मित हुए। हिन्दी भाषा-भाषी भारत में असन्तोष है। उसकी अभिव्यक्ति अलग अलग प्रदेशों के निर्माणा की मांग के रूप में हो रही है। जैसे विशाल हरियाणा पर्वतीय प्रदेश, भोजपुर प्रदेश, मरखण्ड क्षेत्र, कुन्देशखण्ड, छत्तीसगढ़ जिससे हमारे राज्य मन्त्री जी विशेष तौर से परिचित हैं, और बिबरन, महाकौशल, महामालव

आदि आदि। समय रहते चेतना चाहिए। देर से चेतने पर हानि होती रही है। आगे ऐसा न हो, इसके लिए भेरी बलपूर्वक मांग है कि समस्त हिन्दी भाषा-भाषी भारत के वैज्ञानिक, भौतिकीय, उपाधीय, प्रशासकीय सुविधा के दृष्टिकोण से पुनर्विभाजन एवं सुसंगत प्रदेशों के पुनर्निर्माण के लिए एक उच्चतमस्तरीय एष पूर्ण मनापूर्ण पुनर्समिन् आयोग स्थापित किया जाये। इसी के बाद उत्तर प्रदेश के पूर्वांचल और बिहार के पश्चिमांचल के सम्मिलन और विलयन से भोजपुर प्रदेश का निर्माण होगा।

अन्त में मैं जोरदार शब्दों में निम्न मांगों को दोहराना हूँ—(1) मणिपुर को पूर्ण राज्य का दर्जा दिया जाये। (2) वहाँ चुनाव शक्ति शीघ्र कराए जाय। (3) उसके सामान्य स्थिति और पिछड़ेपन को देखते हुए उसके क्षुब्ध और सर्वांगीण विकास के लिए केंद्र से बराबर सहायता दी जाय।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I am grateful to the hon. Members who have taken part in this small debate and only some general questions have been raised.

The first question that was raised by Shri Deb and also, I think, by Shri Tombi Singh, was about the statehood for Manipur. In the last Lok Sabha which was dissolved it was announced on behalf of the Government that we have accepted the demand of the people of Manipur and Tripura to give them statehood and we would work out the details of the new status. Having had some experience in the Home Ministry about the administration and the problems of these Union Territories, I know what a formidable job it is to launch them into statehood. Shri Tombi Singh and Shri Deb would realise the complexity of the problems that face the Union Territories. Apart from the local political problems and the other problems of security and other matters that crop up in these two territories, the political situation has also not been very stable as has been seen in the last few years and during

the elections and even after the elections to the Union Territories were held. Shri Tombi will bear me out that there has been a consistent demand in Manipur that no elections should be held in Manipur under the existing set up.

The demand of the people is that the election should be held in Manipur only after the new set up has come into being, after it becomes a fullfledged State. They want that then only the election should be held. That is the reason why the election to the Manipur Assembly was not held along with the election for the Lok Sabha.

15.00 hrs.

We are committed to the policy of granting Statehood to these two Union Territories. There are various problems like financial viability, the administrative system, national security, internal stability and so on and we are going into all these points very carefully and we shall bring forward a suitable legislation before this Honourable House so that these long-cherished demands of the people of these two Union Territories can be fulfilled as quickly as possible.

Sir, the other point made was about repression, I do not think there is any repression. The hon. Member would know that at least in Manipur there have been tremendous amount of upsurge, because of the Naga underground movement in the adjoining Nagaland. The border of Manipur is also inhabited by some tribes of Nagas and there have been many problems in this regard. Also, Manipur as such is geographically divided into two parts, the valley and the hilly parts. There have been certain difficulties—sociological as well as political—in this division and these have got to be properly adjusted in the new set up that we are devising for these Union Territories.

Therefore, if certain security measures had to be taken, that should not be regarded as repressive measures. That is necessary for maintaining internal security in the area to see that proper law and order is maintained and the development activities that are taking place there are not hampered.

About the irrigation facilities mentioned by the hon. Member, the Loktak Irrigation

System, at a cost of about Rs. 2 lakhs has been taken up in the current year 1971-72. In addition to that we have allotted Rs. 7 lakhs for minor irrigation schemes in this Budget that we have presented before the House.

About the other points mentioned by the hon. Member, we are sending a study team from Nehru University to Imphal and we have taken up these problems in right earnest and I hope we shall be able to do something in this direction, after we get the report of the Study Team.

Shri Jharkhande Rai, while talking about Statehood, brought in several other points and one point that he made was about formation of Regional States like Bundelkhand, Maha Vidarbha and many other demands like that. I would like him to study the regional papers because probably the national Press has not brought out these matters so prominently. I do not refer here to Telengana. I am mentioning with regard to demands like Maha Koshal, Bundelkhand, Maha Malaw and others. The candidates were all defeated. They did not get any proper support whatsoever. Telengana is a separate question altogether. He did not specifically mention Telengana. I am not touching upon that question now.

So far as Telengana is concerned, that is a separate question. But in Madhya Pradesh or Uttar Pradesh or in Rajasthan or even in Maharashtra, wherever separatist demands were made, as for instance, by the Maha Vidarbha Samiti or the Chattisgarh Samiti and so on, all the candidates who had stood for such demands had lost their security deposits, and they did not get even a semblance of support from the people. Therefore, this demand for the setting up of a new States Re-organisation Commission seems completely out of place and completely uncalled for, and I do not think that there is any necessity for any such exercise in this direction.

As we have proved already, this House is capable of taking cognizance of strong feelings and demands of the people by constitutional and regular legal methods. We can grant Statehood to territories wherever it is feasible or necessary or warranted, as we have done in the case of Himachal Pradesh, where unanimously the action of the Government was welcomed by all sections of the House, and the announce-

[Shri Vidya Charan Shukla]

ment of the proposal for grant of Statehood to Tripura and Manipur was also generally welcomed in the House. Therefore, it is clear that we are encouraged to examine these questions and we want to settle these questions as expeditiously as we can; whenever there is any such need, and we feel and the Parliament of India feels that any question regarding any particular territory or area should be taken into consideration, that can be taken into consideration, and Parliament can take a suitable decision on that, and no Commission as such seems to be necessary.

With these words, I hope that the Demands will be granted by the House.

MR. CHAIRMAN: I shall now put the Demands for Grants on Account relating to Manipur to vote.

The question is:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper, be granted to the President, on account, out of the Consolidated Fund of Union Territory of Manipur for or towards defraying the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of the heads of Demands entered in the second column thereof against Demands Nos. 1 to 44."

*The motion was adopted.*

MR. CHAIRMAN: I shall now put cut motions Nos. 1 and 2 to the Demands for Supplementary Grants to the vote of the House.

*The cut motions were put and negatived.*

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (Manipur) to vote.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which

will come in course of payment during the year ending the 31st day of March, 1971, in respect of the following Demands entered in the second column thereof— Demands Nos. 1, 4, 5, 7, 9 to 16, 18, 20, 21, 23 to 28, 30 to 33, 36, 38 and 44."

*The motion was adopted.*

15.10 hrs.

#### MANIPUR APPROPRIATION (VOTE ON ACCOUNT) \*BILL, 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of a part of the financial year 1971-72.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of a part of the financial year 1971-72."

*The motion was adopted.*

SHRI VIDYA CHARAN SHUKLA: I introduce the Bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Manipur for the services of a part of the financial year 1971-72, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Manipur for the services of part of the financial year 1971-72, be taken into consideration."

*The motion was adopted.*

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-3-71.

†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President.